

(TO BE PUBLISHED IN PART II-SECTION 2-SUB-SECTION (ii)
OF THE GAZETTE OF INDIA.)

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING

NEW DELHI: DATED THE 24th July, 1976.

N O T I F I C A T I O N
INCOME TAX

No.1495 (F.No.403/80/76-ITCC): In exercise of the powers conferred by sub-clause (ii) of clause (a) of sub-section (1) of section 138 of the Income-tax Act, 1961 (43 of 1961), the Central Government, being of opinion that it is necessary so to do in the public interest, hereby specifies, for the purposes of the said clause, the Sarkaria Commission of Inquiry, appointed under the Commissions of Inquiry Act, 1952 (60 of 1952).

Sd/-

(V.P.MITRAL)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
NEW DELHI.

No.1495 (F.No.403/80/76-ITCC)

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4. Joint Secretary & Legal Adviser, Ministry of Law, Justice & Company Affairs, New Delhi.
5. Sri N.A. Ramasubramanian, Secretary, Sarkaria Commission of Inquiry, Department of Personnel & Administrative Reforms, Vigyan Bhavan, Annex, New Delhi.
6. Bulletin Section, D.I. (RS&F), New Delhi.
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ASSISTANT DIRECTOR OF INSPECTION
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N O T I F I C A T I O N

I N C O M E T A X

No.1405 (F.No.403/80/76-ITCC): In exercise of the powers conferred by sub-clause (ii) of clause (a) of sub-section (1) of section 138 of the Income-tax Act, 1961 (43 of 1961), the Central Government, being of opinion that it is necessary so to do in the public interest, hereby specifies, for the purposes of the said clause, the Sarkaria Commission of Inquiry, appointed under the Commissions of Inquiry Act, 1952 (60 of 1952).

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NOTIFICATION
INCOME TAX

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Sd/-

(V.P.MITTEL)

Deputy Secretary to the Government of India.

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